POST OFFER ADVERTISEMENT TO THE EQUITY SHAREHOLDERS UNDER REGULATION 18 (12) IN TERMS OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 AS AMENDED OF

HYPERSOFT TECHNOLOGIES LIMITED

Registered Office: Unit 117, 1st Floor Techno-1 Sy. No. 86, 87(P), 88(P), 88/1, Raidurg, Serilingampally Mandal, Ranga Reddy, Madhapur, Hyderabad, Shaikpet, Telangana, 500081

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Open Offer for acquisition of upto 42,25,442[*1] Equity Shares of Rs.10/- each at an Offer Price per equity share of Rs. 11 /- each payable in cash, representing 26% of the expanded capital[*2], pursuant to Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereof, from the eligible public shareholders of Hypersoft Technologies Limited ("Target Company") for cash at a price of ₹11/- per equity share by Mr. Narra Purna Babu (the "acquirer") pursuant to Regulations 3(1), 3(2) and 3(3) Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereof.

[*1]Includes 22,17,160 existing public shareholders as on the Public Announcement date.

[*2] Includes 36,05,000 shares allotted to allottees in the public category pursuant to the preferential issue which has been locked-in for a period of six months from the date of trading approval in accordance with Regulation 167(2) of the SEBI (ICDR) Regulations and are not permitted to be tendered in the open offer in accordance with regulation 167(2) of SEBI ICDR Regulations and if tendered, shall not be accepted in the open offer.

This Post Offer Advertisement is being issued by Finshore Management Services Limited (hereinafter referred to as "**Manager to the Offer**"), on behalf of Narra Purna Babu (hereinafter referred to as "Acquirer"), in connection with the offer made by the Acquirer, in compliance with Regulation 18(12) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 as amended ("**SEBI SAST Regulations**"). The Detailed Public Statement ("**DPS**") with respect to the aforementioned offer was made on 7th April, 2025 in Financial Express, English Daily (all editions), Jansatta, Hindi Daily (all editions), Pratahkal, Marathi Daily (Mumbai edition), Prabhatha Velugu, Telugu Daily, (Hyderabad edition) newspapers.

1	Name of the Target Company	HYPERSOFT TECHNOLOGIES LIMITED			
2	Name of the Acquirer	Narra Purna Babu			
3	Name of the Manager to the Offer	Finshore Management Services Limited			
4	Name of the Registrar to the Offer	CIL Securities Limited			
5	**Offer Details:**				
	a) Date of Opening of the Offer	Monday, 20th October, 2025			
	b) Date of Closure of the Offer	Tuesday, 04th November, 2025			
6	Date of Payment of Consideration	Tuesday, 11th November, 2025			
7	**Details of Acquisition**				
Sl. No	**Particulars**	**Proposed in the Offer Document (Letter of Offer)**		**Actuals**	
7.1	Offer Price	Rs. 11 per Fully paid up equity share		Rs. 11 per Fully paid up equity share	
7.2	Aggregate number of shares tendered	42,25,442[@]		45	
7.3	Aggregate number of shares accepted	42,25,442[@]		45	
7.4	Size of the Offer (Number of shares multiplied by offer price per share)	₹ 4,64,79,862/-		Rs. 495/-	
7.5	Shareholding of the Acquirer before Agreements/Public Announcement (No. & %)	10,53,385 (24.78%)		10,53,385 (24.78%)	
7.6	Shares Acquired by way of Share Purchase Agreement (SPA) • Number • % of Fully Diluted Equity Share Capital	NIL		NIL	
7.7	Shares Acquired by way of Preferential Allotment* • Number • % of Fully Diluted Equity Share Capital	83,95,000 (51.66 %)		83,95,000 (51.66 %)	
7.8	Shares Acquired by way of Open Offer • Number • % of Fully Diluted Equity Share Capital	42,25,442 (26 %) [@]		45 (0.00 %)	
7.9	Shares acquired after Detailed Public Statement • Number of shares acquired • Price of the shares acquired • % of the shares acquired	NIL		NIL	
7.10	Post offer shareholding of Acquirer • Number • % of Fully Diluted Equity Share Capital	1,16,65,545[#] (71.78 %)		94,48,430 [#] (58.14 %)	
7.11	Pre & Post offer shareholding of the Public	**Pre-Offer**	**Post-Offer**	**Pre-Offer**	**Post-Offer**
	• Number • % of Fully Diluted Equity Share Capital	22,17,160 (13.64 %)[@]	36,05,000 (22.18 %)	22,17,160 (13.64 %) [@]	58,22,115 (35.82 %)

Note 1: The Percentage of fully diluted Equity Share Capital has been calculated on the basis of Expanded share Capital/ Emerging fully diluted voting Equity share capital of the target company which constitutes existing Share capital of 42,51,700 equity shares and Preferential issue of 1,20,00,000 Equity shares accumulating to 1,62,51,700 shares.

** Note 2: Target Company in its meeting dated August 13, 2025, made a preferential allotment of 1,20,00,000 (One Crore Twenty Lakhs) equity shares at a price of Rs.10/- per equity share, wherein Hypersoft purchased 4,80,00,000 shares of NX Global Pte. Ltd. in lieu of which issued as consideration 1,20,00,000 Equity Shares by way of share swap to Narra Purna Babu (Acquirer)(83,95,000 shares), Piyush Bhandari (2,500 shares), Valueforge Innovations Pte. Ltd. (24,00,000 shares), Vertexiq Pte. Ltd. (10,00,000 shares), Voyager Partners Global Management Advisors Pte. Ltd (2,00,000 shares), Nikesh Ballapu (2,500 shares). The preferential issue made to Piyush Bhandari, Valueforge Innovations Pte. Ltd., Vertexiq Pte. Ltd., Voyager Partners Global Management Advisors Pte. Ltd and Nikesh Ballapu is in the capacity of public shareholders of Target Company.*

[@]Note 3: 26% of Expanded Capital i.e., 1,62,51,700 shares is 42,25,442 shares which includes Public shareholders holding 22,17,160 shares as on the date of Public announcement and the balance pertains to shares allotted to public shareholders in the preferential issue which are locked-in for a period of six months from the date of trading approval in accordance with Regulation 167(2) of the SEBI (ICDR) Regulations and were not permitted to be tendered in the open offer in accordance with regulation 167(2) of SEBI ICDR Regulations and if tendered, were not to be accepted in the open offer.

*[#]Note 4: The "**Proposed Post Offer Shareholding of the Acquirer**" include 10,53,385 shares held by the Acquirer as on the date of Public Announcement, 22,17,160 shares held by the existing public shareholders of the Target Company as on the date of Public Announcement, 83,95,000 shares allotted to the Acquirer in the preferential issue.*

*The "**Actual Post Offer Shareholding of the Acquirer**" include 10,53,385 shares held by the Acquirer as on the date of Public Announcement, 45 shares tendered in the Open Offer, 83,95,000 shares allotted to the Acquirer in the preferential issue.*

8. The Acquirer accepts full responsibility for the information contained in this Post Offer Advertisement and also for the obligations under SEBI SAST Regulations.
9. A copy of this Post Offer Advertisement will be available on the websites of SEBI, BSE Limited and the registered office of the Target Company (Hypersoft Technologies Limited).
10. The capitalized terms used but not defined in this advertisement shall have the meanings assigned to such terms in the Public Announcement and/or Detailed Public Statement and/or Letter of Offer.
11. This Post offer Advertisement is being issued in all the newspapers in which the DPS has appeared.

Issued by Manager to the Offer on behalf of the Acquirer

Finshore Management Services Limited,
Anandlok Block A, Room-207, 227, AJC Bose Road, Kolkata-700020
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Website: www.finshoregroup.com
Investor Grievance email id: investors@finshoregroup.com
Contact Person: Mr. S Ramakrishna Iyengar
SEBI Registration No: INM000012185
CIN No: U74900WB2011PLC169377

Sd/-
Mr. Narra Purna Babu
Acquirer

Place: Kolkata
Date: 12th November, 2025